

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23353503 Fax-23753923**

Ref: Petition No. 148/GT/2011

Date: 7.1.2013

To,

Dy. Chief Engineer (Tariff),  
Damodar Valley Corporation,  
DVC Towers, VIP Road,  
Kolkatta- 700054,  
West Bengal

Sir,

Subject: **Petition No. 148/GT/2011**: Approval of tariff in respect of Mejia Thermal Power Station Extn. Unit 5&6 (2x250 MW) in consideration with Additional capital expenditure from 24.9.2008 to 31.3.2009.

Ref: CERC letter Ref: Petition No. 148/GT/2011 dated 29.7.2011

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It is noticed that the additional information sought for by the office letter dated 29.7.2011 has not been filed. The copy of the said letter is enclosed for reference. In case the same has been filed, the date of filing of the additional information along with copies of the documents may be sent to this office at the earliest.

In case, the additional information is yet to be filed, the same may be filed, with advance copies to the respondent on or before **21.1.2013**, along with soft copies.

Yours sincerely,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Ref: Petition No. 148/GT/2011

Date: 29.07.2011

To  
Deputy chief Engineer (Tariff),  
DVC,  
DVC Towers, VIP Road  
Kolkata-700054

Subject: Approval of Tariff in respect of Mejia Thermal Power Station Extn. Unit 5 & 6 (2x250 MW) in consideration with Addl. Capital expenditure from 24.09.2008 to 31.03.2009

Sir,

Please refer to your petition on the subject mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.8.2011:

- (i) Item-wise details of liabilities included in the Add-Cap claimed during the period 24.09.2008 to 31.03.2009.
- (ii) Item-wise details of Liabilities discharged during the period 24.09.2008 to 31.03.2009 with respect to liabilities disallowed in Order dated 23.12.2009 in Petition No. 155/2008.
- (iii) Submit the following forms
  - a. Form 7 Details of Project specific loan for additional capitalization, if any, over & above as claimed earlier in Petition No. 155/2008.
  - b. Form 8 Details of allocation of additional corporate loans to this projects, if any
  - c. Form 10 Financing of Additional Capitalization
- (iv) Detailed justification for inclusion of IDC amounting to ` 39.51 lakh and normative IDC amounting to ` 11960.12 lakh in the Opening capital cost which were disallowed by Hon'ble Commission in the Order dated 23.12.2009 in Petition No. 155/2008.
- (v) The statement of Capital work-in-progress may be furnished showing therein:-
  - a) Balance as on COD (i.e. 24.09.2008)
  - b) Addition during the period from 25.09.2008 to 31.03.2009
  - c) Amount transferred to Gross Block, if any
  - d) Other Adjustments, if any
  - e) Balance as on 31.03.2009

- (vi) A statement showing the capitalization of interest during the period from 25.09.2008 to 31.03.2009 showing therein:
- Total amount of interest for the period
  - Interest transferred to P&L account during the period
  - Interest included in CWIP
  - Balance interest capitalized to Gross Block during the period
- (vii) whether amount of ` 38.83 lakh claimed as Additional Capitalization under Item No 35 in form 9 -'Other Assets' (regarding purchase for purchase & installation of Air Conditioning system, Ventilation System etc.) is within the original scope of work?
- (viii) Editable soft copy with links and formulae of all calculations including IWC, Sinking Fund provisions and interest on capital provided by participating government.
- (ix) Assumptions, if any, and detailed working notes for the calculations of Sinking Fund provisions and interest on capital provided by participating government.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 on receipt of the above information/ clarification.

Yours faithfully,

  
(P.K. Sinha)  
Asst. Chief (Legal)